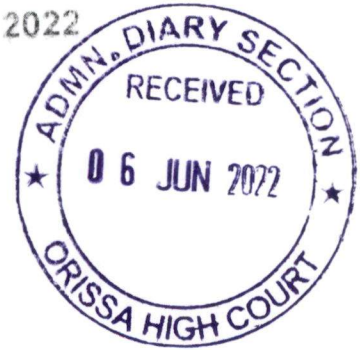


OFFICE OF THE DISTRICT & SESSIONS JUDGE,
GAJAPATI, PARALAKHEMUNDI

L No. 4117 //Dtd 04th June, 2022



From

The District & Sessions Judge,
Gajapati, Paralakhemundi

To

The Registrar General,
High Court of Orissa
Cuttack.

Sub

Submission of the compliance reports to the order in the
Judgement of the Hon'ble Court in W.P.(C)
No.31622/2021 & W P (C) No.32580/2021.

Ref:

Hon'ble Courts L No 10558 (17) dtd. 14.09.2021

Sir,

With reference to the letter and on the subject cited
above, I am forward herewith the compliance report to the directions
and guidelines issued in the Judgements of the Hon'ble Court in
W.P.(C) No.31622/2021 & W P.(C) No.32580/2021, submitted by the
Addl. District & Sessions Judge, Paralakhemundi vide his office
L.Nos.1572 dtd 02.05.2022.

This is for favour of kind information of the Hon'ble Court.

Yours faithfully

[Signature]
District & Sessions Judge, I/c
Gajapati Paralakhemundi

Encl: As above- 01 Sheet(s)

10991
06.6.22

Reg (Inspection)

6/6/2022

D.R. (Jmt)

07-06-2022

Supdts, Writ DB-II & III
Tag it the case record
and place it for
perusal of Hon'ble
Court.

[Signature]
07-06-22
DR(J).

5716
10.6.22

WPC-31622/2021

DB-113

OFFICE OF THE ADDL. DISTRICT AND SESSIONS JUDGE,
PARALAKHEMUNDI, DIST: GAJAPATI.

Letter No. 1572 / Dated 01st June, 2022

From,

Shri Hemanta Kumar Sethi, O.S.J.S.
Addl. District & Sessions Judge,
Paralakhemundi.

To,

The Registrar General,
Hon'ble High Court of Orissa,
Cuttack.
(Through the District Judge, Gajapati, Paralakhemundi)

Sub:-

Compliance to the order in the judgment of the
Hon'ble Court in W.P.(C) Nos. 31622/2021 and
32580 of 2021.

Ref:-

Memo No.955 (13) Dtd. 10.02.2022 of the District
Office, Paralakhemundi.

Sir,

As desired by the Hon'ble High Court in judgments
dtd.31.01.2022 passed in W.P.(C) No.31622/2021 and W.P.(C) No.
32580 of 2021, I am to furnish the report for the fortnight commencing
from 16.05.2022 to 31.05.2022 and to report that during the period, no
application was filed with prayer for release of the seized vehicle. The
occasion also did not arise to hear any such pending application as no
such application for release of the seized vehicle remained pending for
being dealt with during the fortnight.

I, request, that this may kindly be placed before the
Hon'ble Court for perusal.

Yours faithfully,

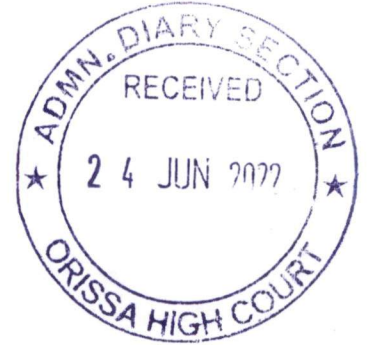
Hemanta Kumar Sethi

Addl. Dist. & Sessions Judge,
Paralakhemundi



OFFICE OF THE DISTRICT & SESSIONS JUDGE
GAJAPATI, PARALAKHEMUNDI.

L. No. 1697 //Dtd. 23rd June 2022



Shri Satyapira Mishra, O.S.J.S.,
District & Sessions Judge
Gajapati, Paralakhemundi

To

The Registrar General,
High Court of Orissa
Cuttack.

Sub

Submission of the compliance reports to the order in the
Judgement of the Hon'ble Court in W.P.(C)
No.31622/2021 & W.P.(C) No.32580/2021.

Ref:

Hon'ble Courts L.No.10558 (17) dtd.14.09.2021

Sir,

With reference to the letter and or the subject cited
above, I am forward herewith the compliance report to the direct ons
and guidelines issued in the Judgements of the Hon'ble Court in
W.P.(C) No 31622/2021 & W.P.(C) No 32580/2021 submitted by the
Addl. District & Sessions Judge Paralakhemundi vide his office
L.No 1697 dtd.18.06.2022

This is for favour of kind information of the Hon'ble Court.

Yours faithfully

[Signature]
District & Sessions Judge
Gajapati Paralakhemundi

Encl: As above- 01 Sheet.

Reg. (Insp.)
73
23/6/2022

Judh
11518
24/06/22

[Signature]
DB-113 RCL
WPC - 31622/21
6336
27.6.22

OFFICE OF THE ADDL. DISTRICT AND SESSIONS JUDGE
PARALAKHEMUNDI, DIST. GAJAPATI.

Letter No. 1697 Dated 18th June, 2022

From,

Shri Hemanta Kumar Sethi, O.S.J.S.,
Addl. District & Sessions Judge,
Paralakhemundi.

To,

The Registrar General,
Hon'ble High Court of Orissa,
Cuttack.
(Through the District Judge, Gajapati, Paralakhemundi)

Sub:-

Compliance to the order in the judgment of the
Hon'ble Court in W.P.(C) Nos. 31622/2021 and
32580 of 2021.

Ref:-

Memo No.955 (13) Dtd. 10.02.2022 of the District
Office, Paralakhemundi.

Sir,

As desired by the Hon'ble High Court in judgments
dtd.31.01.2022 passed in W.P.(C) No.31622/2021 and W.P.(C) No.
32580 of 2021, I am to furnish the report for the fortnight commencing
from 01.06.2022 to 15.06.2022 and to report that during the period, no
application was filed with prayer for release of the seized vehicle. The
occasion also did not arise to hear any such pending application as no
such application for release of the seized vehicle remained pending for
being dealt with during the fortnight.

I request, that this may kindly be placed before the
Hon'ble Court for perusal.

Yours faithfully,

Hemanta Kumar Sethi 18.06.2022

Addl. Dist. & Sessions Judge,
Paralakhemundi



10



OFFICE OF THE DISTRICT JUDGE, BOUDH

Letter No. 3334 / Dated 23/6/2022

From,

Sri Bikram Kumar Pradhan
District & Sessions Judge, Boudh

To,

The Registrar General,
High Court of Orissa, Cuttack.

Sub: Submission of fortnight report on pending applications as indicated in Annexure A/3, pursuant to Judgment dated 31st day of January 2022 passed by the Hon'ble Court in W.P.(C) No 31622 of 2021

Ref: Hon'ble Court memo No. 4276(32) dated. 07.02.2022.


Sir,

With reference to the subject cited above, I am to submit here with the fortnight report vide separate sheet for 1st fortnight of June, 2022 on pending applications for release of seized vehicles as indicated in Annexure A/3 in respect of the District of Boudh as referred by the Hon'ble Court in the judgment dated 11th day of January 2022 passed in W.P.(C) No.31622 of 2021

This is for your kind information of the Hon'ble Court

Encl. As above

Yours faithfully,


District & Sessions Judge,
Boudh

Handwritten:
Jull
11519
24/06/22

Handwritten:
Reg. (2nd)

Handwritten:
23
23/6/2022

Handwritten:
DB-113
F327
27.6.22

Handwritten:
File
27/6
REC/K

FORTNIGHT REPORT ON DISPOSAL OF PENDING APPLICATIONS IN DIFFERENT COURTS OF BOUDH JUDGESHIP FOR RELEASE OF VEHICLES SEIZED IN CRIMINAL CASES OF DIFFERENT POLICE STATIONS OF BOUDH DISTRICT AS PER DIRECTION OF THE HON'BLE COURT VIDE JUDGEMENT DATED 31ST JANUARY 2022 IN W.P (C) NO. 31622/2021 as indicated in "Annexure-A"

No. of applications pending in different Courts of Boudh Judgeship as on 01.06.2022 for release of the seized vehicles as indicated in "Annexure-A"	Applications disposed of during the fortnight from 01.06.2022 to 15.06.2022	No. of applications pending at the end of 15.06.2022	Case No. and Name of the court in which the applications are pending
1	0	1	<u>Sessions Judge-cum-Spl. Judge, Boudh</u> Misc. Case No. 24/2020 (Baunsuni P.S. Case No. 51/2020)

Delay in disposal as the counsel for the petitioner is taking time for hearing of the application.

[Signature]
 District & Sessions Judge, Boudh